FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. INSANNOVA CLINICALS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	INSANNOVA CLINICALS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	30th JULY 2012
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES, HYDERABAD
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U73100TG2012PTC082233
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	GHMC NO. 24-239, MIG 239, KPHB MAIN ROAD BESIDE REMEDY HOSPITAL, KUKATPALLY HYDERABAD RANGAREDDI TG 500072 IN
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	28TH APRIL, 2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	VINOD SAKARAM 13-15,,SRI SRI NAGAR UPPAL ,BEHIND HUDA PARK ,HYDERABAD,TELANGANA ,500039 insannovaliquidation22@gmail.com +91 9885013300 IBBI/IPA-002/IP-N01076/2020-2021/13428
8.	LAST DATE FOR SUBMISSION OF CLAIMS	28TH MAY 2022

Notice is hereby given that the INSANNOVA CLINICALS PRIVATE LIMITED has commenced voluntary liquidation on 28th April, 2022.

The stakeholders of INSANNOVA CLINICALS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 28th May, 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: VINOD SAKARAM
Date and Place: 29th April, 2022, Hyderabad

Sakaram Vinod

VINOD SAKARAM
IP NO. IBBI/IPA-002/ IP-N01076/ 2020-2021/ 13428
Insolvency Resolution Professional

VASTU HOUSING FINANCE CORPORATION LIMITED

VASTU HOUSING FINANCE

Registered Office : 203/204,"A" Wing, 2nd Floor, Navbharat Estates, Zakaria Bunder Road, Sewri (West), Mumbai 400 015.
CIN: U65922MH2005PLC272501 Tel:022 2419 0911 Website : www.vastuhfc.com

EXTRACT OF STANDALONE AND CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2022

(Rs. in lakh)

Sr. No.	Particulars	Standalone				Consolidated	
		Q4 FY22	Q4 FY21	FY22	FY21	FY22	FY21
		(Audited)	(Audited)	(Audited)	(Audited)	(Audited)	(Audited)
1	Total Income from Operations	16,560.19	10,889.03	48,216.23	35,195.04	52,264.69	36,177.79
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	9,918.48	4,961.00	22,710.77	13,322.95	23,235.21	12,790.78
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	9,918.48	4,961.00	22,710.77	13,322.95	23,235.21	12,790.78
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	7,921.76	4,212.79	17,628.16	10,026.53	18,172.83	9,552.77
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	7,953.11	4,206.59	17,631.03	10,016.41	18,171.22	9,537.13
6	Paid-up Equity Share Capital	63,194.06	51,845.53	63,194.06	51,845.53	63,194.06	51,845.53
7	Reserves excluding Revaluation Reserves	45,478.67	26,257.70	45,478.67	26,257.70	47,368.96	25,585.37
8	Securities Premium Account	1,01,967.84	21,376.71	1,01,967.84	21,376.71	1,01,967.84	21,376.71
9	Net Worth	2,10,640.57	99,479.94	2,10,640.57	99,479.94	2,12,530.86	98,807.61
10	Paid up Debt Capital/Outstanding Debt	1,31,816.83	1,52,793.70	1,31,816.83	1,52,793.70	1,54,853.85	1,62,547.04
11	Outstanding redeemable preference shares	-	-	-	-	-	-
12	Debt Equity Ratio	0.63	1.54	0.63	1.54	0.73	1.65
13	Earnings Per Share (of Rs.100/- each) (for continuing and discontinued operations)						
	- Basic (in INR)	13.26	8.13	30.88	19.34	31.84	18.43
	- Diluted (in INR)	12.88	8.05	29.98	19.14	30.91	18.24
14	Capital Redemption Reserve	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
15	Debenture Redemption Reserve	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
16	Debt Service Coverage Ratio	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
17	Interest Service Coverage Ratio	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.

Notes:

a) The above is an extract of the detailed format of financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the websites of BSE Limited and the Company at www.bseindia.com and www.vastuhfc.com respectively.

b) For the other line items referred in regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, pertinent disclosures have been made to the BSE Limited and can be accessed on www.bseindia.com.

c) Figures of the previous period have been regrouped / reclassified wherever necessary to conform to current period's classification / disclosure.

For **Vastu Housing Finance Corporation Limited**
Sd/-
Sandeep Menon
Managing Director
(DIN 02032154)

Place : Mumbai
Date : April 29, 2022

Aro granite industries ltd.

ARO GRANITILES

(100% Export Oriented Unit)
CIN : L74899DL1988PLC031510
Regd. Office : 1001, 10th Floor, DLF Tower A, Jasola, New Delhi - 110025
Ph. : 011-41686169, **Fax** : 011-26941984, **Email** : investorgrievance@arotile.com, **Website** : www.arotile.com

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULT FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2022

(Rs. in lacs)

Sl. No	Particulars	Quarter Ended 31.03.2022	Year Ended 31.03.2022	Corresponding 3 months ended 31.3.2021
		(Audited)	(Audited)	(Audited)
1	Total Income From Operations	4,886.59	22,610.13	5,626.13
2	Net Profit / (Loss) for the period (before Tax Exceptional and/or Extraordinary items*)	68.44	1,077.57	380.74
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items*)	68.44	1,077.57	380.74
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items*)	-15.64	890.59	277.25
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-16.06	901.61	284.19
6	Equity Share Capital	1,530.00	1,530.00	1,530.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year		18,112.19	
8	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)-			
	A. BASIC	-0.10	5.89	1.86
	B. DILUTED	-0.10	5.89	1.86

Note : The above is an extract of the detailed format of Quarterly/Annual Financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements (Regulations) 2015. The full format of the Quarterly/Annual Financial results is available on the websites of the Stock Exchange(s), www.bseindia.com, and www.nseindia.com and the Company's website www.arotile.com.

For & on behalf of the Board
-Sd-
Sunil Kumar Arora
Managing Director
DIN; 00150668

Place: Hosur, Tamil Nadu
Date: April 29, 2022

SALE NOTICE

LOHA ISPAAT LIMITED - in Liquidation
Liquidator: CA Anil Goel
Liquidator Address: E-10A, Kailash Colony, Greater Kailash–I, New Delhi -110048.
Email: assetsale1@aaainsolvency.in, lohaispat@aaainsolvency.com, Mob.- 8800865284 (Puneet Sachdeva)

E-Auction Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 20th May, 2022 at 3.00 pm to 5.00 pm
(With unlimited extension of 5 minutes each)
Last date of submission of EMD: 18th May, 2022

Sale of Assets and Properties owned by **Loha Ispaat Limited (in Liquidation)** forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated April 26, 2018 (order communicated on June 26, 2018). The sale will be done by the undersigned through the e-auction platform **https://aaa.auctiontiger.net.**

Asset	Block	Reserve Price	EMD Amount	Incremental Value
Plant & Machinery at Plot No. A-79, MIDC, Taloja Industrial Estate, Village Pendhar, Taluka Panvel, District Raigad	A	1.10 Cr	11 Lakhs	1 Lakh
Plant & Machinery at Plot No. A-69, MIDC, Taloja Industrial Estate, Village Pendhar, Taluka Panvel, District Raigad	B	1.84 Cr	18 Lakhs	1 Lakh
Consolidated Plant & Machinery of Block A and B	C	2.94 Cr	29 Lakhs	2 Lakhs

Important Note:

1. E-Auction will be conducted on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS"** through approved service provider M/S E-procurement Technologies Limited (Auction Tiger).

2. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website **https://insolvencyandbankruptcy.in Contact: Mr. Puneet Sachdeva at +91 8800865284 (On going to the link https://insolvencyandbankruptcy.in** interested bidders will have to search for the mentioned company by using either one of the two options, (i)Company's name (Loha Ispaat Limited), or by, (ii) State and property type).

3. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through DD/NEFT/RTGS in the Account namely **"Loha Ispat Limited- in Liquidation", Account No.: 9812794985, Kotak Mahindra Bank, IFSC Code: KKBK0004611, S-214, Ground Floor and Basement, Panchsheel Park, New Delhi-110017, or through DD drawn on any Scheduled Bank in the name of "Loha Ispat Limited- in Liquidation"** or give a Bank Guarantee for the EMD Amount as per Format A or Format B as given in the Complete E-Auction process document.

4. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-Auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason thereof.

5. The Liquidator reserves the right to give priority to bids received for consolidated Block C over the bids received for individual blocks.

6. The Liquidator also reserves the right to give priority to individual bids or consolidated bids over Block C, whichever is higher in value, to achieve the highest realization value and ensure maximum realization of assets.

7. After payment of the entire sale consideration, the sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.

All the terms and conditions are to be mandatorily referred from the website of **AAA Insolvency Professionals LLP i.e. https://insolvencyandbankruptcy.in/** and from the E-Auction Process Document, prior to submission of EMD and participation in the process. The Liquidator can be contacted on **lohaispat@aaainsolvency.com**.

Date: 29.04.2022
Place: New Delhi

Sd/-
Anil Goel
Liquidator in the matter of Loha Ispaat Limited
IBBI (Regn. No- IBBI/IPA-001/IP-00118/2017-18/10253)
Address: E-10A, Kailash Colony, Greater Kailash – I, New Delhi -110048
Email: assetsale1@aaainsolvency.com, anilgoel@aaainsolvency.com
Contact No.: Mr. Puneet Sachdeva: +91-8800865284, 011-4666 4625

बैंक ऑफ़ इंडिया Bank of India BOI

MALKAJGIRI BRANCH
 # 13-77 & 13-77/1, Opp: Gandhi Park, Malkajgiri Main Road, Hyderabad-500 047. Phone: 040-27053862.
Mail Id: Malkajgiri.Telangana@bankofindia.co.in

POSSESSION NOTICE
(For Immovable property)

Whereas The undersigned being the authorised officer of the Bank Of India Malkajgiri branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 07-10-2021 calling upon the **Borrower: Smt Gudapati Jayasudha Propreitor of M/s Vasundhara Commercial & Garments Manufacturing** to repay the amount mentioned in the notice being Rs.23,72,218.71+ interest from 01-05-2021 (Rupees Twenty three lakhs seventy two thousand two hundred eighteen and seventy one paise plus interest from 01-05-2021) within 60 days from the date of receipt of the said notice.

Smt Gudapati Jayasudha Propreitor of M/s Vasundhara Commercial & Garments Manufacturing, the borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **29th day of April of the year2022.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of India Malkajgiri Branch** for an amount Rs. 23,72,218.71 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Commercial Property bearing Shops No. 2 & 3, in ground floor, Municipal No. 21-135 of a building complex known as **"ATCHYUTHA NILAYAM"** with a total builtup area of 490 Sq feet together with an undivided share of land admeasuring 10 Sq Yards or 8.36 Sq Meters out of total land area of 145 Sq yards or 121.22 Sq meters on Plot No. 83 in Sy No. 175 situated at Uttam nagar, Malkajgiri, within the limits of Greater Hyderabad Municipal Corporation, Malkajgiri Circle, Medchal Malkajgiri District, Telangana State, 500047. **Bounded by; On the North by** : Flat no.001, **On the South by** : 100'.0" Wide Road, **On the East by** : Staircase, **On the West by** : Shop no.1.

Date: 29.04.2022
Place: Malkajgiri

Sd/- Authorised Officer
BANK OF INDIA, Malkajgiri Branch

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. INSANNOVA CLINICALS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	INSANNOVA CLINICALS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	30th JULY 2012
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES, HYDERABAD
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U73100TG2012PTC082233
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	GHMC NO. 24-239, MIG 239, KPHB MAIN ROAD BESIDE REMEDY HOSPITAL, KUKATPALLY HYDERABAD RANGAREDDI TG 500072 IN
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	28TH APRIL, 2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	VINOD SAKARAM 13-15,,SRI SRI NAGAR UPPAL ,BEHIND HUDA PARK , HYDERABAD,TELANGANA ,500039 insannovaliquidation22@gmail.com, +91 9885013300 IBBI/IPA-002/IP-N01076/2020-2021/13428
8.	LAST DATE FOR SUBMISSION OF CLAIMS	28TH MAY 2022

Notice is hereby given that the INSANNOVA CLINICALS PRIVATE LIMITED has commenced voluntary liquidation on 28th April, 2022.
The stakeholders of INSANNOVA CLINICALS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 28th May, 2022, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of the Liquidator: VINOD SAKARAM
Date and Place: 29th April, 2022

LIKHITA PROCESS INDUSTRIES

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4 (1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8, Sector 5, IMT Manesar, District Gurgon (Haryana), Pin Code-122050, that **"LIKHITA PROCESS INDUSTRIES"** a Partnershipfirm, may be registered under Part I of Chapter XXI of the Companies Act, 2013 as a Company limited by shares.

2. The principal objects of the company are as follows:

   a) To take over the existing business of **"LIKHITA PROCESS INDUSTRIES"** having office at PlotNo.A-59/1, IDA Kukatpally, Gandhi Nagar Mandal, Quthbullapur, Ranga Reddy (DT) – 500 037, Telangana, INDIA including its assets and liabilities wherever situated as on the date of incorporation pursuant to the provisions of Part 1 Chapter XXI of the Companies Act, 2013.

   b) To carry on the business of fabrication of chemical equipments, wind tower components, spares & Generator components, engineering goods and allied activities etc.,

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at Plot No. A-59/1, IDA Kukatpally, Gandhi Nagar Mandal, Quthbullapur, Ranga Reddy (DT) – 500 037, Telangana, INDIA.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7,8, Sector 5, IMT Manesar, District Gurgon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

For **LIKHITA PROCESS INDUSTRIES**

Place: Hyderabad
Date: 27th April, 2022

T YALAMANDA REDDY
Managing Partner

IndusInd Bank

CIN: L65191PN1994PLC076333 **I Regd. Office:** 2401, Gen. Thimmayya Road, Cantonment, Pune - 411 001.
Corporate Office: 8th Floor, Tower 1, One World Centre, 841, S. B. Marg, Prabhadevi (W), Mumbai - 400 013.

(₹ in Lakhs)

Q4 FY 22 Performance

Net Profit (Y-o-Y)
Q4'22: 51%
FY'22: 64%

NIM
4.20%

CRAR
18.42%

NNPA
0.64%

PCR
72%

Audited Financial Results for the quarter / year ended March 31, 2022

Particulars	Consolidated			Standalone		
	Quarter ended 31.03.2022 (audited)	Year ended 31.03.2022 (audited)	Quarter ended 31.03.2021 (audited)	Quarter ended 31.03.2022 (audited)	Year ended 31.03.2022 (audited)	Quarter ended 31.03.2021 (audited)
Total income from operations	976491	3823007	919971	976189	3821949	919948
Net Profit / (Loss) for the period (before tax, exceptional and / or extraordinary items)	191788	643281	126298	186499	617365	119584
Net Profit / (Loss) for the period before tax (after exceptional and / or extraordinary items)	191788	643281	126298	186499	617365	119584
Net Profit / (Loss) for the period after tax (after exceptional and / or extraordinary items)	140064	480503	92622	136137	461112	87595
Equity Share Capital	77466	77466	77337	77466	77466	77337
Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	(As at 31.03.2022)	(As at 31.03.2022)	(As at 31.03.2021)	(As at 31.03.2022)	(As at 31.03.2022)	(As at 31.03.2021)
Earnings Per Share (of ₹10 each) (for continuing and discontinued operations) (not annualised)						
- Basic	18.08	62.07	12.11	17.57	59.57	11.45
- Diluted	18.06	61.97	12.09	17.55	59.47	11.43

Note:

1. The above is an extract of the detailed format of Quarterly / Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange websites (www.bseindia.com and www.nseindia.com) and Bank website www.indusind.com.
2. Information relating to Total Comprehensive Income and Other Comprehensive Income are not furnished as Ind AS is not yet made applicable to banks.

Mumbai
April 29, 2022

Sumant Kathpalia
Managing Director & CEO

ప్రభుత్వ కార్యక్రమాన్ని బిజెపి సభగా మార్చారు

- నన్ను ఆపినంత మాత్రాన నిజాలు ఆగకుండా ఉంటాయా?
- ప్రభుత్వ మీటింగ్‌కు బిజెపి కార్యకర్తలను తరలించారు
- జాతీయ రహదారుల శంకుస్థాపన కార్యక్రమంలో మంత్రి వేముల స్పీచ్‌ను అడ్డుకున్న బిజెపి కార్యకర్తలు
- ఆగ్రహం వ్యక్తం చేసిన మంత్రి వేముల ప్రశాంత్‌రెడ్డి

మనతెలంగాణ/ హైదరాబాద్ : హైవేలను కేంద్రం బాధ్యతగా ఇస్తుందని, రాష్ట్రం బాధ్యతగా అడుగుతుందని, తాను మాట్లాడితే అంత ఉలికిపాటు ఎందుకని రోడ్లు భవనాలు శాఖ మంత్రి వేముల ప్రశాంత్ రెడ్డి పేర్కొన్నారు. కేంద్రం రూ. 8వేల కోట్లు గిఫ్ట్‌గా ఇస్తున్నాం అనడం మంచిది కాదనీ, అన్ని రాష్ట్రాల తరహాలోనే తెలంగాణకు నిధులు కేటాయించిందని ఆయన తెలిపారు. శుక్రవారం నేషనల్ హైవే అథారిటీ ఆఫ్ ఇండియా అధ్వర్యంలో జాతీయ రహదారుల శంకుస్థాపన కార్యక్రమంలో మంత్రి వేముల మాట్లాడుతుండగా బిజెపి కార్యకర్తలు అడ్డుకోవడంపై మంత్రి ఆగ్రహం వ్యక్తం చేశారు. ఈ విషయమై ఆయన మంత్రుల నివాస సముదాయంలో శుక్రవారం సాయంత్రం మాట్లాడుతూ ప్రభుత్వ కార్యక్రమాన్ని బిజెపి పార్టీ కార్యక్రమం లాగా చేశారని ఆయన ఆగ్రహం వ్యక్తం చేశారు. బిజెపి ఏమైనా చెప్పాలనుకుంటే లక్ష మందితో సభ పెట్టుకొని చెప్పుకుంటే ఏమైనా అడుగుతామా? నా స్పీచ్‌ను అడ్డుకోవాలని ముందే అనుకొని బిజెపి కార్యకర్తలు నినాదాలు ఇచ్చారని మంత్రి వేముల ఆరోపించారు. బిజెపి కార్యకర్తలు చేసిన చిల్లర వ్యవహారానికి కేంద్రమంత్రి తనకు క్షమాపణ చెప్పారన్నారు. తాము బిజెపి కార్యకర్తల్లాగా చేస్తే మీరు ఉంటారా? అని ఆయన ప్రశ్నించారు.

తనను ఆపినంత మాత్రాన నిజాలు ఆగకుండా ఉంటాయా? అని మంత్రి వేముల పేర్కొన్నారు. కేంద్ర ప్రభుత్వ వైఫల్యాలను అడుగుతానన్న భయంతో తన స్పీచ్‌ను అడ్డుకున్నారని ఆయన ఆరోపించారు. ప్రభుత్వ మీటింగ్‌కు బిజెపి కార్యకర్తలను తరలించారని మంత్రి వేముల ఆగ్రహం వ్యక్తం చేశారు. తాను ప్రభుత్వం తరుపున మాట్లాడుతుంటే బిజెపి కార్యకర్తలు నినాదాలు చేస్తూ అడ్డుపడడం తగదన్నారు. ముగ్గురు కేంద్ర మంత్రుల సాక్షిగా బిజెపి కార్యకర్తలు చిల్లరగా వ్యవహరించి తెలంగాణ ప్రతిష్టను మంటగలిపారన్నారు. నీచమైన కేంద్ర ప్రభుత్వంలో తనకు కనిపించిన ఏకైక మంచి మనిషి నితిన్ గడ్కరీ అని ఆయన పేర్కొన్నారు. రహదారుల అభివృద్ధి కార్యక్రమాల్లో పాల్గొనాలని గడ్కరీ లేఖ రాస్తే రాష్ట్ర ప్రభుత్వం తరుపున రోడ్లు భవనాల శాఖ మంత్రిగా తాను అక్కడకు వెళ్లానని మంత్రి వేముల తెలిపారు. తెలంగాణ పురోగమిస్తున్న రాష్ట్రమని నితిన్ గడ్కరీ కూడా పేర్కొన్నారని ఈ విషయాన్ని బిజెపి నాయకులు గమనించాలన్నారు.

ఇంత చిల్లరగా వ్యవహరిస్తారా

ప్రభుత్వ కార్యక్రమం అని నేషనల్ హైవే అథారిటీ వాళ్లు కూడా తమకు చెప్పారని మంత్రి తెలిపారు. ఒక్కో కార్పొరేటర్ వెయ్యి మందిని తీసుకు రావాలని బిజెపి పార్టీ బాధ్యతలు అప్పగించినట్టుగా తనకు తెలిసిందన్నారు. బిజెపి కండువాలు వేసుకొని ప్రభుత్వ కార్యక్రమంలో 3వేల మంది ఉన్నారని, తాను స్పీచ్ స్టార్ట్ చేయగానే కాషాయ కండువా వేసుకున్న బిజెపి కార్యకర్తలు జై శ్రీరాం అంటూ నినాదాలు చేశారని ఆయన తెలిపారు. కేంద్రం రాష్ట్రానికి పెద్దగా ఇచ్చింది ఏమీ లేదని, ఏడేళ్ల కాలంలో రూ.7లక్షల కోట్ల బడ్జెట్‌లో తెలంగాణకు ఇచ్చింది ఎంత అని ఆయన ప్రశ్నించారు. ప్రస్తుతం కేటాయించిన రూ. 8వేల కోట్లకు ఇంత చిల్లరగా వ్యవహారిస్తారా అంటూ ఆయన ఎద్దేవా చేశారు. నేషనల్ హైవే అథారిటీ ఆఫ్ ఇండియా అధ్వర్యంలో ఏర్పాటు చేసిన అధికారిక కార్యక్రమంలో మంత్రి ప్రశాంత్‌రెడ్డి మాట్లాడుతుండగా 'జై శ్రీరామ్, భారత్‌మాతాకి జై' అంటూ బిజెపి కార్యకర్తలు నినాదాలు చేయగా అక్కడే ఉన్న మరో కేంద్రమంత్రి కిషన్ రెడ్డి జోక్యం చేసుకుని అందరూ ప్రశాంతంగా ఉండాలని వారించడంతో బిజెపి కార్యకర్తలు నినాదాలు ఆపేశారు.

రాహుల్ పర్యటనకు కాంగ్రెస్ ఏర్పాట్లు ముమ్మరం

మనతెలంగాణ/ హైదరాబాద్ : రాష్ట్రంలో కాంగ్రెస్ పార్టీ అగ్రనేత రాహుల్ గాంధీ పర్యటన నేపథ్యంలో పార్టీ నేతలతో ఎఐసిసి బాధ్యుడు మణిక్కమ్ ఠాగూర్ సమావేశమయ్యారు. శుక్రవారం గాంధీభవన్‌లో పిఎసి సమావేశంలో రాష్ట్ర నాయకులతో ఆయన మాట్లాడారు. ఇటీవల జరిగిన సంఘటనలపై ఆరా తీశారు. వరంగల్‌లో జరిగే రాహుల్‌గాంధీ పర్యటనకు ఏర్పాట్లుపై సమీక్షించారు. సమావేశంలో టిపిసిసి అధ్యక్షులు రేవంత్‌రెడ్డి, సిఎల్పీ నేత భట్టి విక్రమార్క, ఎఐసిసి కార్యదర్శులు బోసు రాజు, శ్రీనివాస్‌కృష్ణన్, వర్కింగ్ ప్రెసిడెంట్ ఎమ్మెల్యే జగ్గారెడ్డి, అంజన్ కుమార్, అజారుద్దీన్, మహేష్‌కుమార్ గౌడ్, గీతారెడ్డి,మధుయాష్కీ,దామోదర్ రాజానర్సింహ, మహేశ్వర్‌రెడ్డి, ఎంపి ఉత్తమ్‌కుమార్‌రెడ్డి, శ్రీధర్ బాబు,సీతక్క, చిన్నారెడ్డి, పొన్నాల లక్ష్మయ్య, శ్రవణ్, తదితరులు పాల్గొన్నారు.

ఘనంగా అంతర్జాతీయ నృత్య దినోత్సవ వేడుకలు

మన తెలంగాణ/ హైదరాబాద్: అంతర్జాతీయ నృత్య దినోత్సవం సందర్భంగా నృత్యోత్సవ కార్యక్రమం రవీంద్రభారతి వేదికగా శుక్రవారం జరిగింది. "నృత్యోత్సవ్ 2022" పేరుతో తెలంగాణ సంగీత నాటక అకాడమీ, యూనెస్కో, అంతర్జాతీయ నాటక సంస్థ (ఐటిఐ), అంతర్జాతీయ నృత్య కమిటీల సంయుక్త ఆధ్వర్యంలో, తెలంగాణ సంగీత నాటక అకాడమీ కార్యదర్శి జి.వసుందర నేతృత్వంలో ఈ కార్యక్రమం జరిగింది. మధ్యాహ్నం 1:30 మొదలైన ఈ కార్యక్రమంలో వివిధ నృత్య అకాడమీల నుండి చిన్నారులు మొదలుకొని, 'ఏ 'గ్రేడు నృత్య కళాకారులు వివిధ శాస్త్రీయ నృత్యాలను ఒకే వేదికపైకి తీసుకువచ్చి ప్రదర్శింపజేశారు. రాష్ట్రంలోని మెహబూబ్ నగర్ మొదలుకొని కొత్తగూడెం వరకూ 130 మంది శాస్త్రీయ నృత్యకారులు ఈ కార్యక్రమంలో ప్రదర్శనలిచ్చారు. తెలంగాణ రాష్ట్ర నృత్యం పేరిణి, పేరిణి లాస్యం, ధక్షినాది భరతనాట్యం, కూచిపూడి, కథక్ నృత్యశైలి, కేరళ నృత్య శైలి అయిన మోహినీ ఆట్టం, ఒడిస్సీ రాష్ట్ర నృత్యంలో బట్టు, మోక్ష్య తదితర భారతీయ సాంప్రదాయ నృత్యాల ప్రదర్శనలకు విశేష ఆధరణ లభించింది. తదనంతరం ప్రముఖ గురువులకు గురుసత్కారం జరిగింది. ఆచార్య పసుమర్తి రామలింగ శాస్త్రి, డాక్టర్ రాజేశ్వరీ సాయినాథ్, రాఘవరాజ్ భట్, కళాకృష్ణ, మంగళా భట్ తదితర ఘనాపాఠీలకు సన్మానం జరిగింది., వీరితో పాటు పద్మశ్రీ గ్రహీతా, కూచిపూడి నాట్య కళాకారిణి డాక్టర్ పద్మజా రెడ్డికి కళాకారులు పట్టువస్త్రం కప్పి గౌరవంగా సత్కరించారు. ఈ కార్యక్రమంలో తెలంగాణ సాహిత్య అకాడమీ ఛైర్మన్ జూలూరి గౌరి శంకర్ తోపాటు, పలువురు ప్రముఖులు పాల్గొని నాట్య కళాకారులను అభినందించారు.

కళాశాల ఫీజుల దోపిడీ ఆరికట్టాలి

ఎస్ఎఫ్ఐ డిమాండ్

మనతెలంగాణ/ హైదరాబాద్ : రాష్ట్రంలో బిఇడి మొదటి సెమిస్టర్ పరీక్ష ఫీజులను స్పెషల్ ఫీజు పేరుతో వేలాది రూపాయలను ప్రతి విద్యార్థి నుంచి ప్రైవేట్ బిఇడి కళాశాలలు వసూళ్లు చేస్తున్నాయని ఎస్ఎఫ్ఐ రాష్ట్ర అధ్యక్షుడు ఆర్ఎల్ మూర్తి, కార్యదర్శి టి.నాగరాజు అన్నారు. యూనివర్సిటీ, జిఓల పేరుతో ఫీజులు వసూళ్లు చేస్తున్నారని, సుప్రీంకోర్టు 78 ఉత్తర్వుల ప్రకారం ఎలాంటి స్పెషల్ ఫీజులు వసూళ్లు చేయకూడదని ఆదేశించిన ప్రైవేట్ కళాశాలలు దోపిడికి పాల్పడుతున్నారని ఆరోపించారు. ఈ దోపిడి ఆరికట్టాలని, తక్షణమే ఉన్నత విద్యామండలి, టిఎఫ్ఆర్‌సి జోక్యం చేసుకోవాలని వారు ఈ సందర్భంగా కోరారు.

ఎపి సిఎస్‌ను కలిసిన ఎబి వెంకటేశ్వరరావు

మనతెలంగాణ/హైదరాబాద్ : ఎపి సీనియర్ ఐపిఎస్ అధికారి ఎబి వెంకటేశ్వరరావు తనకు పోస్టింగ్ ఇవ్వాలని కోరుతూ శుక్రవారం ఎపి సచివాలయంలో సిఎస్ సమీర్ శర్మను కలిసి సుప్రీంకోర్టు ఆదేశాలను అందజేశారు. పోలీసు డైరెక్టర్ జనరల్ హోదాలో ఉన్న ఎబి వెంకటేశ్వరరావు యూనిఫాం ధరించి సచివాలయంలో సిఎస్‌ను కలిశారు. సుప్రీంకోర్టు ఉత్తర్వుల రీత్యా ప్రభుత్వ ప్రధాన కార్యదర్శికి రిపోర్టు చేసేందుకు సచివాలయానికి వచ్చినట్లు ఎబివి స్పష్టం చేశారు. పోస్టింగ్‌తో పెండింగ్ జీత భత్యాల విషయాన్ని సిఎస్ దృష్టికి తీసుకెళ్లినట్లు చెప్పారు. పోస్టింగ్ అంశాన్ని ప్రాసెస్‌లో పెడతామని సిఎస్ హామీ ఇచ్చినట్టు ఆయన వెల్లడించారు. సీనియర్ ఐపిఎస్ అధికారి, ఎపి ఇంటెలిజెన్స్ మాజీ చీఫ్ ఎబి వెంకటేశ్వరరావుపై విధించిన సస్పెన్షన్ను సుప్రీంకోర్టు రద్దు చేసిన విషయం తెలసిందే. ప్రభుత్వం దాఖలు చేసిన స్పెషల్ లీవ్ పిటిషన్(ఎస్ఎల్పీ)ను సర్వోన్నత న్యాయస్థానం తోసిపుచ్చింది. రెండేళ్లకు మించి సస్పెన్షన్ కొనసాగించడం కుదరదని పేర్కొంది. ఎబివిని మళ్లీ సర్వీసులోకి తీసుకోవాలని సుప్రీంకోర్టు జస్టిస్ ఏ.ఎం.ఖన్విల్కర్ నేతృత్వంలోని త్రిసభ్య ధర్మాసనం ఆదేశించింది. ఈ నేపథ్యంలో ప్రభుత్వ ప్రధాన కార్యదర్శికి రిపోర్టు చేసేందుకు ఆయన సచివాలయానికి వచ్చారు.

పెట్రోల్ ధరాఘాతం పాపం కేంద్రానిదే

మోడీ సర్కారుపై ప్రియాంక ఆగ్రహం

న్యూఢిల్లీ: దేశంలో ఇంధన ధరల పెరుగుదలకు కేంద్రంలోని నరేంద్ర మోడీ ప్రభుత్వమే కారణమని కాంగ్రెస్ ప్రధాన కార్యదర్శి ప్రియాంక గాంధీ వాద్రా ఆరోపించారు. 201415, 202021 మధ్య పెట్రోల్, డీజిల్‌పై పన్నులను మోడీ ప్రభుత్వం 250 శాతం పెంచిందని ప్రియాంక తెలిపారు. ప్రతిపక్ష పాలిత రాష్ట్రాలలో అధిక ఇంధన ధరలను కట్టడి చేసేందుకు ఆయా రాష్ట్ర ప్రభుత్వాలు వ్యాట్ శాతాన్ని తగ్గించాలంటూ ప్రధాని మోడీ చేసిన వ్యాఖ్యలు దేశంలో రాజకీయ దుమారం పుట్టించిన నేపథ్యంలో ప్రియాంక కేంద్ర ప్రభుత్వాన్ని టార్గెట్ చేశారు. 2014లో లీటర్ పెట్రోల్‌పై ఎక్సయిజ్ పన్ను కేవలం రూ. 9.48 ఉండగా డీజిల్‌పై రూ. 3.56 శాతం ఉండేదని ప్రియాంక శుక్రవారం ట్వీట్ చేశారు. గడచిన ఆరేళ్లలో కేంద్ర ప్రభుత్వం ఇంధనంపై ఎక్సయిజ్ సుంకాన్ని 250 శాతం పెంచినట్లు వెలువడిన ఒక వార్తా కథనాన్ని కూడా ప్రియాంక జత చేశారు.

జిగ్నేష్ మేవానికి బెయిల్ మంజూరు

బార్పేట(అస్సాం) : ఒక మహిళా పోలీసు అధికారిపై దాడి చేశారన్న ఆరోపణ కేసులో అరెస్టు అయిన గుజరాత్ ఎమ్మెల్యే జిగ్నేష్ మేవానికి అస్సాంలోని బార్పేట జిల్లా కోర్టు శుక్రవారం బెయిల్ మంజూరు చేసింది. బార్పేట రోడ్డు పోలీసు స్టేషన్‌లో నమోదైన కేసులో మేవానికి వెయ్యి రూపాయల వ్యక్తిగత పూచీకత్తుపై జిల్లా సెషన్స్ జడ్జి పరేష్ చక్రవర్తి బెయిల్ మంజూరు చేశారు. గురువారం బెయిల్ దరఖాస్తుపై ఉభయ పక్షాల వాదనలు విన్న జడ్జి శుక్రవారం ఉత్తర్వులు జారీచేశారు. కోక్రాజర్ జిల్లాలో నమోదైన మరో కేసులో సోమవారం బెయిల్‌పై విడుదలైన వెంటనే ఈ కేసులో పోలీసులు దళిత నాయకుడైన మేవానిని అరెస్టు చేశారు. కాంగ్రెస్ మద్దతిస్తున్న స్వతంత్ర ఎమ్మెల్యే మేవానిని గుజరాత్‌లోని పలన్‌పూర్ పట్టణంలో ఏప్రిల్ 19న అస్సాం పోలీసులు అరెస్టు చేశారు.